in this House for the week commencing Monday, the 25th November, 2019, will consist of:-

- 1. Consideration and passing of the following Bills as passed by Lok Sabha:-
 - (i) The Transgender Persons (Protection of Rights) Bill, 2019.
 - (ii) The Chit Funds (Amendment) Bill, 2019.
 - (iii) The Dam Safety Bill, 2019.
 - (iv) The Inter-State River Water Disputes (Amendment), Bill, 2019.
- Discussion on Statutory Resolution seeking disapproval of the Taxation Laws (Amendment) Ordinance, 2019 (No. 15 of 2019) and consideration and passing of the Taxation Laws (Amendment) Bill, 2019 - after it is passed by the Lok Sabha.
- 3. Discussion on Statutory Resolution seeking disapproval of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019 (No.14 of 2019) and consideration and passing the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Sale, Distribution, Storage and Advertisement) Bill, 2019 after it is passed by the Lok Sabha.
- 4. Consideration and passing of the following Bills, after they are passed by Lok Sabha: -
 - (i) The International Financial Services Centers Authority Bill, 2019.
 - (ii) The Recycling of Ships Bill, 2019.
 - (iii) The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019.
 - (iv) The Industrial Relations Code Bill, 2019.
 - (v) The Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019.
 - (vi) The Special Protection Group (Amendment) Bill, 2019.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, the matters to be raised with the permission of the Chair. But, before that, I have received notice from Shri B.K. Hariprasad, Shri Tiruchi Siva, Matters raised

Prof. Manoj Kumar Jha, Shri Binoy Viswam, Shri Sanjay Singh, Shri T.K. Rangarajan, Shri Anand Sharma and Shri Digvijaya Singh on the reservation expressed by the RBI and the ECI on the Electoral Bond Scheme. I have gone through the rule. There is nothing new that has happened. But, it is an important matter. If you want to raise it, as I have already suggested yesterday, you have to give notice in a different form, not under Rule 267. I am not allowing it. But, if you want, I will allow it during Zero Hour. Or, you think about alternative route.

SHRI ANAND SHARMA (Himachal Pradesh): Sir, allow us to mention it in the House.

MR. CHAIRMAN: Do you want to mention?

SHRI ANAND SHARMA: It is important.

MR. CHAIRMAN: I am not denying it. Just sit down. Already a Zero Hour notice was given by Shri Digvijaya Singh. I have admitted that. So, if you want to avail that opportunity, let Shri Digvijaya Singh speak first and other Members can associate with him.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we can have discussion later.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, we want a detailed discussion on that.

MR. CHAIRMAN: You give notice.

SHRI T.K. RANGARAJAN: Sir, I have already given notice. Sir, please consider that notice for discussion. Please convert it.

MR. CHAIRMAN: No, no. You cannot have both.

SHRI T.K. RANGARAJAN: *

MR. CHAIRMAN: You made your mention. You have made mention of it.

SHRI T.K. RANGARAJAN: *

MR. CHAIRMAN: It is not going on record. It will not go on record. It is simple. The Chairman has to permit it. The Chairman has not permitted it. But, still, I myself added, because the matter is important. If you want to discuss it, you give notice in a different form.

SHRI TIRUCHI SIVA: Yes, Sir. We agree.

*Not recorded.

MR. CHAIRMAN: Now, you are saying that you have given notice in different form. Let me examine it and then we will take a decision.

SHRI T.K. RANGARAJAN: Sir, I have given notice under Rule 267.

MR. CHAIRMAN: I am not agreeing to it under Rule 267. I am not agreeing to that.

SHRI ANAND SHARMA: Sir, I am on a point of order.

Sir, 267 is also a rule of this House. Normally, the Members will not invoke Rule 267 unless and until there is gravity or issue is serious. And, it is the discretion of the hon. Chairman to allow or not to allow. As far as Rule 267 is concerned, my submission to you is: Kindly consider such important matters and suspend the Business and ask the Government to make a full disclosure in this House and have a discussion.

MR. CHAIRMAN: Right.

SHRI ANAND SHARMA: I am only submitting it to you.

MR. CHAIRMAN: I understand. This is a good way of putting things. I can tell you, for your information, if I have to accept what Anand Sharmaji is saying, I have been receiving 4-5 notices, on an average, under Rule 267 on regular basis or on alternate days.

If I have to accept this logic, then, practically everybody thinks that his issue is more important. So, I have gone through the Rule 267. It says, "Any Member, with the consent of Chairman, move that any rule may be suspended in its application to a motion related to the business listed before the Council of that day and if the motion is carried, the rule in question shall be suspended for the time being: Provided further that this rule shall not apply where specific provision already exists for suspension of a rule under a particular chapter of the Rules". So, the Chairman has to be convinced. I am not convinced about the sudden necessity of discussing it. However, I am convinced that there is a necessity to discuss it. This distinction must be understood. We will discuss it separately. And, under which rule, we will decide. ...(Interruptions).... No; no. There is a request subsequently — Digvijaya Singh *ji* was also nodding his head — if you want to give notice in another form, you can have a word with me in my Chamber. ...(Interruptions)....

श्री दिग्विजय सिंह (मध्य प्रदेश): माननीय सभापति महोदय, में इतना ही कह रहा हूं कि यह विषय ...(व्यवधान)... Matters raised

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MR. CHAIRMAN: Once I have mentioned something that is final. ...(Interruptions)... Please. ...(Interruptions)... दिग्विजय सिंह जी, आप बहुत अनुभवी हैं। ...(व्यवधान)...

MR. CHAIRMAN: Shri Rajmani Patel. ...(Interruptions)... Nothing else will go on record. ...(Interruptions)... Shri Rajmani Patel. ...(Interruptions)...

SHRI ANAND SHARMA: Just one thing, Sir. Since hon. Chairman has made this observation, which is very important, that this is a serious matter which justifies a discussion in the House, the Leader of the House is here; the Ministers are present here, the Government alone should respond that they accept this discussion. ...(*Interruptions*)... Full disclosure in the House...(*Interruptions*)...

MR. CHAIRMAN: Once I give a ruling, everybody has to accept it, including the Government. ...(*Interruptions*)... Now, Mr. Rajmani Patel. ...(*Interruptions*)... This is not going on record. ...(*Interruptions*)... Digvijaya Singh *ji*, this is not the practice. ...(*Interruptions*)... This is not going on record. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: *

MR. CHAIRMAN: No; no. No Minister will respond without permission. ...(*Interruptions*)... Silence, please; otherwise, I will have to adjourn the House. ...(*Interruptions*)... Okay, if you are not interested in discussing it, leave it. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)...

SHRI VAIKO (Tamil Nadu): *

SHRI B.K. HARIPRASAD (Karnataka): *

MR. CHAIRMAN: Nothing is going on record — neither electronically, nor in print. ...(*Interruptions*)... You can go to lobby and discuss amongst yourself. Nothing is going on record. ...(*Interruptions*)... I have already called Mr. Rajmani Patel. If he is not interested, then, I will go to next. ...(*Interruptions*)...

श्री राजमणि पटेल (मध्य प्रदेश): माननीय सभापति महोदय, ...(व्यवधान)...

MR. CHAIRMAN: Now, this is going on record. I have taken his name. ...(*Interruptions*)... Yes; yes. It is going on record. ...(*Interruptions*)...I am as fair as you. ...(*Interruptions*)... You can't question like that. ...(*Interruptions*)... Better you have a discussion amongst yourself privately. This is House. ...(*Interruptions*)... Zero

^{*}Not recorded.

[Mr. Chairman]

Hour is normally devised to see that current issues or the issues of larger interests — which could not be raised during the discussion of Bills or under other rules – are raised here by giving the Members an opportunity, so that those are brought to the attention of the Government. ...(*Interruptions*)... Whenever it suits you, you say that Zero Hour should be there. Whenever it suits you, you say that Question Hour should be there. And, whenever it does not suit you, you raise like this and say that you are not going to the Well of the House! Not going to Well of the House and disturbing from the seat, there is not much difference. There is a difference between a well and a river. That much will be the difference, not more than that. Now, Shri Rajmani Patel.

Need to take action against cement factories in Satna and Rewa in Madhya Pradesh for violation of the Factory Act and pollution norms

श्री राजमणि पटेल (मध्य प्रदेश): माननीय सभापति महोदय, मैं सीमेंट फैक्टरियों में नियमों के उल्लंघन के संबंध में सदन का ध्यान आकर्षित करना चाहता हूं। माननीय सभापति महोदय, प्रिज्म, अल्ट्राटेक सीमेंट फैक्टरी, सतना और जे.पी. सीमेंट फैक्टरी, रीवा में फैक्टरी कानून का पालन नहीं हो रहा है, प्रदूषण नियमों का उल्लंघन किया जा रहा है और किसानों को agreement के अनुसार कोई सुविधा नहीं दी जा रही है। फैक्टरी में कार्य करने वाले स्थानीय ठेकेदारों का भी शोषण किया जा रहा है। उक्त फैक्टरियों में जिन किसानों की जमीन ली गई है, उनके परिवारजनों को समझोते के आधार पर नौकरी नहीं दी जा रही है। फैक्टरी की बजाय ठेकेदारों के अंतर्गत नौकरी दिलाकर, फैक्टरी में नौकरी बता कर शर्त पूरा करने की जानकारी देकर गुमराह किया जा रहा है और स्थानीय बेरोजगारों को भी रोजगार उपलब्ध नहीं कराया जा रहा है।

प्रदूषण नियंत्रण के मापदंडों का पालन नहीं होने से आस-पास की जनता बीमारी का शिकार हो रही है। उनके खेत तक की फसल, आम और महुआ की फसल को नुकसान हो रहा है। वहाँ स्थानीय ठेकेदारों से काम करवाया जाता है, लेकिन समय पर भुगतान नहीं किया जाता, उनको प्रताड़ित किया जाता है।

अगर कोई शिकायत की जाती है, समस्या के बारे में आवाज उठाई जाती है, तो फैक्टरी के प्रभाव के कारण विभागीय अधिकारियों तथा प्रशासन द्वारा कोई कार्यवाही नहीं की जाती, उलटा शिकायतकर्ताओं को ही डराने, धमकाने और फंसाने का षड्यंत्र किया जाता है। मैं सरकार से अनुरोध करना चाहता हूं कि इसकी तत्काल जाँच कराकर कार्यवाही करे, ताकि जनता को न्याय मिल सके।

श्रीमती छाया वर्मा (छत्तीसगढ़): महोदय, मैं स्वयं को इस विषय से संबद्ध करती हूं। प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूं। MR. CHAIRMAN: Shri Jairam Ramesh to associate.